

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH :
AT HYDERABAD

OA.31/94: 1251/93
and 1252/93

decided on 5-12-1994.

Between:

S. Vidhuran
V. Satyanarayan Singh
S. Jagannadha Prasad

:Applicant in OA.31/94
:Applicant in OA.1251/94
:Applicant in OA.1252/94

And

1. Union of India, Rep. by
The Secretary Ministry of
Communications : New Delhi.
2. The Chairman
Telecommunications Commn.
Dept. of Telecommunications,
Sanchar Bhavan : New Delhi.
3. Assistant Director General (TS)
Min. of Communications
Dept. of Telecommunications
Sanchar Bhavan : New Delhi.
4. Chief General Manager,
Telecommunications.

.....Respondents in all OAs.

Counsel for the Applicants in all the OAs : V. Venkateswara Rao,
Advocate in all the OAs.
Counsel for the Respondents : N.R. Devaraj, SC for
Central Government.

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN
HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

OA.No:31/94, 1251/94 & 1252/93

Date: 5-12-1994.

JUDGMENT

(AS PER HON'BLE SRI R RANGARAJAN, MEMBER (ADMINISTRATIVE))

Heard Sri V. Venkateswara Rao, learned counsel for the applicants and Sri N.V. Beghava Reddy, learned Standing Counsel for the respondents.

2. As the same point has arisen for consideration, these OAs can be conveniently disposed of by a common order.

3. All these applicants joined service as Telegraphists and then promoted as Traffic Supervisor which was All India seniority unit till 1979. Grade of Traffic Supervisor was

made circle unit from 1979. Thus those who were working as Traffic Supervisors by 1979 were required to make options for allocation to the various circle units and accordingly they were allotted to circle units.

4. Even before the grade of Traffic Supervisor was made circle unit, Sri Baleswara Singh. Sri B. S Shaw and Sri P. Panjara were promoted as STS Group-P on adhoc basis. Allegations for these applicants that they were not offered promotion by the date of promotion of Sri Baleswara Singh, L.S.Shaw and Sri P. Panjara as STT Group-B on adhoc basis was not denied.

5. The post of Traffic Supervisor was re-designated as ASTI Group-C with effect from 1984. Avenue for promotion from Traffic Supervisor/ASTI Group-C is to STT Group-B which is all India seniority unit from the beginning. Even after Traffic Supervisor/ASTI Group-C was made circle unit, all the officers in the said cadre in all the units of all the circles who are eligible may volunteer for consideration for promotion to the grade of STT Group-B.

6. The applicant in O.A.No:31/94 was regularly promoted as STT Group-B even prior to the date of the regular promotion of his junior Sri Baleswara Singh, the Applicant in O.A.No:1251/93 was regularly promoted to the said grade even prior to the date of the regular promotion of his junior Sri N.S.Shaw, and the applicant in O.A.No: 1252/93 was regularly promoted to the grade of STT Group-B even prior to the date of the regular of promotion of his junior Sri P. Panjara as STT Group-B.

7. The allegations for the applicant in O.A.No:31/94 that his pay was more/equal to the pay of Sri B. Lasswara Singh in the cadre of Traffic Supervisor; in O.A.No:1251/93 that his pay was more/equal to the pay of Sri N.S.Shaw in the cadre

of Traffic Supervisor; and in U.A.No:1250/93 that his pay was more/equal to the pay of Sri P.Panjiara in the cadre of Traffic Supervisor, were not denied. Thus, it is a case where the pay of the respective applicants was either more or equal to the pay of their respective junior Sri Baleswara Singh/Shri N.S.Shaw/ Shri P.Panjiara in the cadre of Traffic Supervisor and their pay in the cadre of STI Group-B is less than the pay of their respective junior Shri Baleswara Singh/N.S.Shaw/P.Panjiara as on the date of regular promotion of the letter to the post of STI Group-B. An anomaly has arisen as Sri Baleswara Singh, N.S.Shaw/P.Panjiara were promoted as STI Group-B on adhoc basis and their period of service as STI Group-B when they worked on

8. It is true that by the date of promotion of these applicants as STI Group-B, their respective juniors were not in the same circle while they were working in the grade of Traffic Supervisors/ASTI Group-C. But, it is a case where Sri Balaswara Singh, Shri N.S.Shaw and Shri P.Panjwani were promoted on adhoc basis to STT Group-B even before the grade of Traffic Supervisor was made circle unit. Thus, it is a case where the applicants were not offered promotion to STT Group-B when it was offered on adhoc basis to Sri Balaswara Singh, Sri N.S.Shaw and Sri P. Panjwani. Then the question of denial of the offer of promotion when it was on ad hoc basis on the part of the applicants does not arise. The question as to whether the benefit of stepping up has to be given to a senior if the adhoc promotion was given to junior after the lower post was made circle unit does not arise for consideration for disposal of these OAs, and hence we do not deal with the same for disposal of these OAs.

9. We held in OA 974/93 and O.A.No:1001/93 that if stepping up is not going to be allowed in the circumstances referred to herein which are similar to the OAs 974/93 and 1001/93, the same will be violative of Article 14 of the Constitution of India.

10. For the reasons stated therein, we hold that the applicant in O.A.No:31/94 has to be given the pay equal to the pay of Sri Balaswara Singh as on the date of his regular promotion to STT Group-B on notional basis. The applicant in O.A.No:1251/93 has to be given the pay equal to the pay of Sri N.S.Shaw as on the date of his regular promotion to STI Group-B on notional basis and the other applicant in O.A.No:1252/93 has to be given the pay equal to the pay of Sri P.Panjwani as on the date of his regular promotion to STI Group-B on notional basis. We held in OAs 974/93 and 1001/93 that the applicants therein should be given the monetary benefit from 3 years prior to the date of filing of the respective OA. For the reasons stated therein, we find that the applicants herein also have to be given the monetary benefit from 3 years prior to the date of filing of the respective OA.

11. These OAs are disposed of accordingly. No costs.

CERTIFIED BY TRUE COPY
Sd/- xx xx xx xx xx
Dt: 29/12/94
Central Administrative
Tribunal: Hyderabad

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